

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

DATE OF HEARING: 12.6.2019

Petition No. 127/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'.

Petitioner : Clean Solar Power Gulbarga Private Limited

Respondent : Solar Energy Corporation of India Limited

Petition No. 129/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'.

Petitioner : Clean Solar Power Gulbarga Private Limited

Respondent : Solar Energy Corporation of India Limited

Petition No. 130/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'.

Petitioner : Clean Solar Power Gulbarga Private Limited

Respondent : Solar Energy Corporation of India Limited

Petition No. 134/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'.

Petitioner : Clean Solar Power Gulbarga Private Limited

Respondent : Solar Energy Corporation of India Limited

Petition No. 135/MP/2019

Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 12.2.1 of the Power Purchase Agreement dated 2.8.2016 on behalf of Clean Solar Power(gulbarga) Private Limited seeking acknowledge and approve promulgation of the Central Goods and Services Tax Act, 2017, the Integrated Goods and Services Tax Act, 2017, and the Karnataka Goods and Services Tax Act, 2017 as events of 'change in law'.

Petitioner : Clean Solar Power Gulbarga Private Limited

Respondent : Solar Energy Corporation of India Limited

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Shri Sakya Singha Chaudhuri, Advocate, CSPGPL
Ms. Shikha Pandey, Advocate, CSPGPL
Ms. Nameeta, Advocate, CSPGPL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed *inter-alia* for seeking approval that the introduction of the GST Laws is a Change in Law event under Article 12 of the PPA dated 1.7.2017. Learned counsel requested to issue notice to the Respondent.

2. After hearing the learned counsel for the Petitioner, the Commission admitted the Petitions and directed to issue notice to the Respondent.

3. The Commission directed SECI to provide to the Petitioner the list of distribution companies to whom power would be supplied by it. The Commission directed the Petitioner to implead the distribution companies as parties to the Petitions and to file revised memo of parties by 26.6.2019.

4. The Commission directed the Petitioner to serve copy of the Petitions and the RoP on the Respondent and the distribution companies immediately. The Respondent including distribution companies were directed to file their replies, by 3.7.2019, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 17.7.2019. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

5. The Petitions shall be listed for hearing in due course for which separate notice shall be issued to the parties.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**